

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'F' : NEW DELHI)**

**SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
and
MS. ASTHA CHANDRA, JUDICIAL MEMBER**

**ITA No.3795/Del./2018
(ASSESSMENT YEAR : 2014-15)**

Paras Healthcare Pvt. Ltd., vs. Pr. CIT 2,
C – Block, Sushant Lok, Phase – 1, New Delhi.
Sector – 43,
Gurgaon – 122 002 (Haryana).

(PAN : AADCP0478K)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Shri Vikas Goyal, CA
REVENUE BY : Shri T. Kipgen, CIT DR

Date of Hearing : 16.02.2023
Date of Order : 20.02.2023

ORDER

PER SHAMIM YAHYA, ACCOUNTANT MEMBER :

This appeal by the assessee is directed against the order of Id. Pr.CIT, Central 2, New Delhi dated 30.03.2018 pertaining to the Assessment Year 2014-15.

2. At the outset, Id. Counsel of the assessee submitted that vide application dated 07.02.2023, assessee wishes to withdraw the appeal. Id. DR of the Revenue did not have any objection in this regard. Accordingly, the appeal is dismissed as withdrawn.

Order pronounced in the open court on this 20th day of February, 2023.

Sd/-
**(ASTHA CHANDRA)
JUDICIAL MEMBER**

sd/-
**(SHAMIM YAHYA)
ACCOUNTANT MEMBER**

Dated the 20th day of February, 2023/TS

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- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.Pr.CIT, Central 2, New Delhi.
- 5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.